

इनको छोड़कर गिरफ्तार किये गये तथा जमानत पर छोड़े गये ऐसे व्यक्तियों की संख्या क्रमशः 98 और 16 हैं।

(ख) कोई नहीं।

(ग) प्रश्न ही नहीं उठता।

(घ) ऐसे व्यक्तियों की हरकतों पर निरुद्धि रखने के अतिरिक्त जमानत मंजूर करने से पहिले यह जानने के लिये कि जमानती न केवल पर्याप्त सम्पत्ति वाला है अपितु सम्बन्धित पाकिस्तानी व्यक्ति पर उसका इतना प्रभाव भी है कि वह उसे पाकिस्तान भागने से रोक सके, उसके (जमानती के) पूर्ववृत्त की भी पड़ताल की जाती है।

Disproportionate Assets of Government Officers and Publicmen

2179. Shri Kolla Venkaiah: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have taken any steps during 1965-66 and 1966-67 so far against corrupt officers or publicmen for acquiring disproportionate assets during their tenure of office; and

(b) if so, the details thereof?

The Minister of Home Affairs (Shri B. Chavan): (a) and (b). During

1965, the following action was taken against 5,000 Central Government Servants for possession of disproportionate assets for post:

	G.Os.	N.G.Os.
o. of persons against whom cases investigated	125	181
No. prosecuted	1	..
No. convicted	..	2
No. reported for regular departmental action	41	88
No. punished departmentally	12	40
		are under

Figures for the year 1966 compilation.

Ernakulam Telephone Exchange

2180. Shri Kolla Venkaiah: Will the Minister of Communications be pleased to refer to the reply given to Starred Question No. 387 on the 10th August, 1966 and state:

(a) whether the State Government has taken any action on the report of the Post and Telegraphs Department regarding the replacement of the 20 Telephone Operators who were asked to remain within the Ernakulam Telephone Exchange premises for about two hours by the District Collector, Superintendent of Police, Ernakulam on 31st January, 1966;

(b) if so, the action taken in the matter; and

(c) if the reply to part (a) above be in the negative, the reasons for the delay?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) No action has been considered necessary by the State Government.

(b) and (c). Do not arise.

Rural Police Cadre

2181. Shri Surendra Pal Singh: Shri D. D. Puri: Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that during the deliberations of the Fifth Session of the Police Sciences Congress, held in September last at Naini Tal, Uttar Pradesh, a new scheme was evolved for the raising of a police cadre for rural areas; and

(b) if so, the main features thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) Does not arise.